

to meeting the rest of the cost of the project by covering other programmes such as those under tribal sub Plan or under Special Assistance to the Special Component Plan for Scheduled Castes, IRDP or any other State sponsored programmes.

7. Cost/Area Norms

The cost/area norms in regard to works under MWS and the agencies permitted to undertake boring of wells will be decided upon by a Committee comprising of Chief Secretary of the State, Secretary (Rural Development), Secretary (Planning), Secretary (Irrigation) and Chief Engineer, Minor Irrigation of the State. However, in the case of bore/tube wells the subsidy element under this scheme shall not exceed the cost of the project or Rs.35,000/- per capita, whichever is less. This committee may also lay down the parameters to be covered for declaring failed bore/tube wells.

8. Executing Agency

The beneficiaries themselves will be asked to undertake the construction of their wells through their own labour and the local labour for which they will be paid. In no case, will be work be entrusted to a contractor by the project authorities. In the case of bore wells, however, the boring may be got done by such agency as may be approved by the Committee mentioned above.

9. Registration of Wells.

Each well/irrigation source constructed under the scheme will be located in the holding of the beneficiaries and an entry to that effect will be made into the revenue records.

10. Monitoring and Supervision :

The Collector/CEO of the ZP alongwith the Project director of the DRDA shall be incharge of the monitoring and supervision of the programme in the district. They shall also be responsible for maintenance of accounts and taking such steps which are necessary for speedy implementation of the project. The state level monitoring will be the responsibility of the State level co-ordination Committee of the State. The State Secretary of the Rural Development Department will perform the nodal functions under the Scheme.

Shortage of Water

4263. SHRI SOHANVEER : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have assessed the acute shortage of potable water being faced by the small and medium towns in various States;

(b) if so, the details thereof;

(c) whether some State Governments have submitted their own schemes in this regard and have demanded funds to ensure supply of potable water in these towns; and

(d) if so, the action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). As per the 1991 census, the total urban population in the country is 216 millions. As per the information furnished by the State/UT Government, 84.33 percent of the Urban population is reported to have been provided with water supply facilities as on 31.3.1993. However, water supply being a State subject, preparation of water supply schemes, their execution and maintenance is the responsibility of the State Government. However, in order to supplement the efforts of the State Governments, a Centrally sponsored Accelerated Urban Water Supply Programme on 50:50 matching basis between the Central and the State Governments has been introduced for providing water supply facilities to towns having population less than 20,000 (As per 1991 census). There are 2151 towns eligible for assistance under the scheme.

(c) and (d). On the basis of project proposals received from the State Governments under the programme, and their viability 209 schemes at an estimated cost of Rs. 164.65 crores have been sanctioned so far by the Central Government. An amount of Rs. 48.49 crores has already been released as Central share to the State Governments.

Urban Development Projects of Madhya Pradesh

4264. SHRIMATI CHHABILA ARVIND NETAM : Will the PRIME MINISTER be pleased to state :

(a) the names of small cities of Madhya Pradesh in which various projects regarding urban development are being run;

(b) the extent of sanctioned funds utilized under these projects during the last three years; and

(c) the number of cities of the tribal area included in these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). Urban Development being a State subject, the details of small cities in Madhya Pradesh in which various projects regarding Urban Development are being run are not maintained at the Government of India level. However, under the Centrally sponsored scheme of Integrated Development of Small and Medium Towns, 65 towns have so far been covered in Madhya Pradesh. The details of towns including those in tribal and non-tribal areas, approved cost of projects, release of Central assistance and expenditure reported are given in the statement attached.